

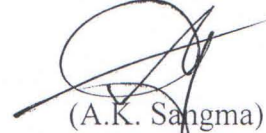
**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

(ORDERS BY THE GOVERNOR)

ADDENDUM

Dated Shillong, the 6th September, 2016

No. LJ (A) 272/78/Pt.III/267 – Please add “OM No. LR (B). 13/2002/Pt./147 dt. 05.09.2013” in the last line of sl. 5 as appeared in this Department’s Memo No. LJ(A)272/78/Pt.III/245-A dt. 29.06.2016.



(A.K. Sangma)
Joint Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ(A)272/78/Pt.III/267-A,

Dated Shillong, the 6th September, 2016.

Copy forwarded to :-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Additional Advocate Generals, Meghalaya High Court of Meghalaya, Shillong – 793001.
3. The Deputy Commissioner, East Khasi Hills District, Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/Resubelpara/Ampati.
4. The District & Sessions Judge, Shillong/Jowai/Nongpoh/Nongstoin/Tura.
5. The Accountant General (A&E), Meghalaya, Shillong-793001.
6. The Director General of Police, Meghalaya, Shillong.
7. The Superintendent of Police, Shillong/Jowai/Khliehriat/Nongpoh/Mawkyrwat/Tura/Ampati,Williamnagar/Resubelpara.
8. The Advocates concerned. Charged report of assuming charge as Public Prosecutor/Government Pleader may be sent to this Department and his/her contact No. should also be furnished.
9. The Secretary of the Shillong High Court Bar Association.
10. The Secretary, Shillong Bar Association, Shillong.
11. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
12. DIPR, Shillong.
13. The Treasury Officer, Shillong/Jowai/Khliehriat/Nongpoh/Nongstoin/Mawkyrwat/Tura/Williamnagar/Resubelpara/Ampati.
14. Law (B) Department.
15. The Data Entry Operator, Office of the Legal Remembrancer, Shillong for uploading the above notification in the website of Law Department.
16. Guard file.

By order etc.,


Joint Secretary to the Government of Meghalaya,
Law Department.